NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.A No. 32/(MAH)/2013 CA No.

CORAM:

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Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2017

NAME OF THE PARTIES: Mr. Gopiram B. Paharia

V/s.

M/s. Vishwa Vishal Textiles Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	minalyhi Nimbalker for S.D. Isrami law	Adv For Reportant	Mimpalian.
	chambers	Pcs In	Segan
	Dr S. K. Jai	" Petitioner	

ORDER T.C.P. No. 32/397-398/CLB/MB/MAH/2013

- The Learned Representative of the Petitioner is present.
- From the side of the Respondent Learned Representative instructed by S.D.Israni Law Chambers appeared and seeking adjournment.
- On the other hand the Learned Representative of the Petitioner has strongly objected the adjournment in the light of the past conduct of the Respondent.
- 4. On 03.03.2017 vide para 4 it was directed to the Respondent to give Inspection of Documents, list already provided; on or before 20.03.2017. It is informed that no compliance has been made by the Respondents.

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- 5. Considering the circumstances of the case, two directions are hereby given :-
- (a) In case the Respondents shall not provide the Inspection on or before 01.05.2017 the right to rely upon those documents in their defense shall be forfeited.
- (b) As already noted vide para (4) of directions dated 03.03.2017 that in case of default costs shall be imposed, hence as a deterrence an amount of Rs. 5000/-(Rupees Five Thousand only) is imposed to be paid at the time of Inspection on 01.05.2017.
- Matter is adjourned to **08.06.2017** (after the Court Vacation). Date is duly communicated to both the sides.

M.K. Shrawat Member (Judicial)

Dated: 07.04.2017